

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 42 OF 2018 &
IA No. 214 of 2018

Dated: 19th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Neha Garg
Ms. Rhea Luthra for
Mr. Anand K.Ganesan for R-1
Shri S.Naganand, Sr. Adv.
Ms. Sumana Nagananad
Ms.Pratiksha Mishra for R-2, 3, 6 & R-7

ORDER

Learned Sr. counsel, Shri S.Naganand, appearing for the Respondent, accepts notice on behalf of second, third, sixth and seventh Respondent, Ms. Neha Garg, learned counsel accepts notice on behalf of the first Respondent. Learned counsel for the first, second, third, sixth and seventh Respondent pray for two weeks' time to file reply in the matter.

Submissions made by the learned counsel appearing for the first, second, third, sixth and seventh Respondents, as stated above, are placed on record.

Learned counsel appearing for the first, second, third, sixth and seventh Respondents, granted two weeks' time to enable them to file reply on or before 03.05.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 07.05.2018.

List the matter for **IA for hearing on 08.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

Bn/kt

(Justice N.K. Patil)
Judicial Member